



DIVISION BENCH

ITEM NO.121

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.73/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 2nd April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	DIGVIJAY CAPITAL MANAGEMENT LIMITED THROUGH ITS VOLUNTARY LIQUIDATOR ASHOK KUMAR VERMA V/S ROC
UNDER SECTION	59(7) IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Saurabh Srivastava, PCS : *For the Applicant Company/ Voluntary Liquidator Mr. Ashok Kumar Verma present in person*

ORDER

- 1.** As per the previous order dated 9th January, 2024, the notices were issued to the ROC and IBBI as well as to the Income Tax Department to file their response to the present petition.
- 2.** It is noted that the response from either of the aforesaid authorities, has not been filed so far.
- 3.** Let the report/response be filed within a period of two weeks positively with advance copy to be supplied to the Ld. Counsel representing the Petitioner.

-Sd-

-Sd-



4. Copy of this order be also supplied to the aforesaid authorities by the Ld. Counsel representing the Petitioner.
5. The matter is adjourned for further hearing on 8th May, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

2nd April, 2024

Avaneesh Kumar Singh
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)